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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

C.C.A. 144 of 2004
In
O.A. NO. 1265/2000

Thursday this the 26th day of April, 2007

Hon'ble Mr. Ashok S. Karamadi, Judicial Member
Hon'ble Mr. K.S. Menon, Administrative Member

Dhruv Kumar S/o Late Girdhari Lal, resident of 396, Jaiswal Bhawan, Naw Maira, Agra.

Applicant
By Advocate Sri A.K. Jaiswal

Versus

1. Mr. Dinesh Sikand, Director General, Engineer-in-Chief Branch, Army Head quarter, New Delhi.
2. Mr. Arvind Kumar, Brigadier, Chief Engineer, Lucknow Zone, Lucknow-2.

Respondents

By Advocate Sri Saumitra Singh

O R D E R

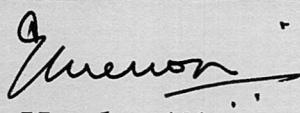
By Ashok S. Karamadi, J.M.

This Contempt Petition is filed against the Order dated 15.01.2004 passed in O.A. No. 1265 of 2000. By the said order, the matter is remanded back to the respondents for passing reasoned and speaking order within a period of 3 months. As the respondents have failed comply with the Order, this Contempt Petition was filed, stating that the respondents have disobeyed the Order and they are not complying the same. On notice, respondents appeared and filed the Counter Affidavit and also the Supplementary Affidavit thereafter, stating that they have not disobeyed the Order but there was delay in passing the Order. However, in compliance of the Order, the authorities have passed a reasoned and speaking order on



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09.10.2006, which is produced as annexure-1 and in these circumstances, sought for dismissal of the contempt petition.

On perusal of the pleadings and the material on record, we are *prima facie* satisfied that the respondents have complied with the Order in pursuance of the same, they have passed the Order dated 09.10.2006, which is reasoned and speaking order, as directed by this Tribunal and, therefore, we do not find any justification in continuing with the contempt proceedings. Accordingly, contempt proceedings are dropped and the notices issued to the respondents are discharged.



Member (A)



Member (J)

/ M.M. /